

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH CUTTACK

Original Application No. 77 of 1993

Date of Decision: 25. 1. 1994

Amin De labehera

**Applicant**

## Versus

Union of India & Others Respondent

(FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not? no

2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not? no

MEMBER (ADMINISTRATIVE)

25 JAN 94

VICE-CHAIRMAN

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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH CUTTACK

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Date of Decision: 25. 1. 1994

Amin Dalabhera

Applicant

Versus

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Respondents

For the applicant

M/s. Devanand Misra  
Deepak Mishra  
R.N.Naik, A.Deo,  
B.S.Tripathy,  
Advocates

For the respondents

Mr. Ashok Mishra,  
Sr. Standing Counsel  
(Central)

C O R A M:

THE HONOURABLE MR. K.P. ACHARYA, VICE - CHAIRMAN  
AND

THE HONOURABLE MR. H. RAJENDRA PRASAD, MEMBER (ADMN)

JUDGMENT

MR. K.P. ACHARYA, VICE-CHAIRMAN: Shorn of unnecessary details it would suffice to say that whenever vacancy in near future arises in any other post offices to fill up the post of Extra Departmental Branch Post-master, the case of the petitioner Shri Amin Dalabhera be considered if he makes an application and his suitability be adjudicated. Thus the application is accordingly disposed of leaving the parties to bear their own costs.

2. This order is passed after hearing Mr. B.S. Tripathy, learned counsel for the petitioner and Mr. Ashok Mishra, learned Standing Counsel appearing for the Central Government.

1.5 j.d.

MEMBER (ADMINISTRATIVE)

25 JAN 94

Central Administrative Tribunal  
Cuttack Bench Cuttack  
dated the 25.1.1994/ B.K. Sahoo

25.1.94  
Lga. Smt.

VICE-CHAIRMAN

